



सत्यमेव जयते

The Gujarat Government Gazette

EXTRAORDINARY

PUBLISHED BY AUTHORITY

Vol. LXI]

WEDNESDAY, DECEMBER 23, 2020 / PAUSA 2, 1942

Separate paging is given to this Part in order that it may be filed as a Separate Compilation.

PART IV-B

Rules and Orders (Other than those published in Parts I, I-A, and I-L) made by the Government of Gujarat under the Gujarat Acts.

REVENUE DEPARTMENT

NOTIFICATION

Sachivalaya, Gandhinagar, 23rd December, 2020

GUJARAT LAND REVENUE CODE, 1879.

No: GHM/146/M/HKP/102019/4578/J :-WHEREAS certain draft rules were published as required by sub-section (3) of section 214 of the Gujarat Land Revenue Code, 1879 (Bom.V of 1879), at page 279-1 and 279-2 of the Gujarat Government Gazette, Extraordinary Part IV-B, dated the 20th August, 2020, under the Government Notification, Revenue Department No. GHM/61/M/ HKP/ 102019/4578/J inviting objection or suggestion from all persons likely to be affected thereby within a period of thirty days from the date of publication of the said notification in the *Official Gazette*;

AND WHEREAS, objections and suggestions received have been considered by the Government;

NOW, THEREFORE, In exercise of the powers conferred by sub-section (1) of section 214 read with section 135L of the Gujarat Land Revenue Code, 1879 (Bom. V of 1879) the Government of Gujarat hereby makes the following rules further to amend the Gujarat Land Revenue Rules, 1972, namely:-

1. (1) These rules may be called the Gujarat Land Revenue (Second Amendment) Rules, 2020.
- (2) They shall come into force on the date of their publication in the *Official Gazette*.
2. In the Gujarat Land Revenue Rules, 1972, in rule 108, -
 - (i) for sub-rule (1), the following sub-rule shall be substituted, namely :-

“(1) Disputes entered in the register of disputed cases shall ordinarily be disposed of by the Prant Officer or Deputy Collector or Assistant Collector or Superintendent of Land Record or Deputy Director of Land Record.

Provided that where such cases are pending before the Deputy Mamlatdar, Mamlatdar, District Inspector of Land Records or a revenue officer of lower rank than that of a Deputy Collector, shall be disposed of by the respective officer within a period of 90 (ninety) days from the date of the publication of this notification in the *Official Gazette*. " ;

(ii) for sub-rule (5), the following sub-rule shall be substituted, namely :-

"(5) An appeal against an order under this rules shall, if the order has been made under rule 108(1) by the Prant Officer or Deputy Collector or Assistant Collector or Superintendent of Land Records or Deputy Director of Land Record or by a revenue officer of a rank not lower than that of a Deputy Collector, lie to the Collector and such appeal shall be presented within sixty days from the date on which the copy of the order was served on the appellant or was otherwise Electronically (by e-mail) intimated to him:

Provided that, if the order has been made by the Deputy Mamlatdar, Mamlatdar, District Inspector of Land Record or a revenue officer of lower rank than that of a Deputy Collector, an appeal shall lie to the Prant Officer or Deputy Collector or Assistant Collector or to the officer appointed for this purpose by the Collector and such appeal shall be presented within sixty days from the date on which the copy of the order was served on the appellant or was otherwise Electronically (by e-mail) intimated to him.

Provided further that the appellate authority may after recording its reasons in writing admit an appeal after the aforesaid period of sixty days if it is satisfied that the appellant had sufficient cause for not presenting the appeal within such period.

Provided also that where any appeal against the order of Deputy Mamlatdar, Mamlatdar, District Inspector of Land Records or a revenue officer of lower rank than that of a Deputy Collector are pending before a Prant Officer or Deputy Collector or Assistant Collector or Superintendent of Land Records or Deputy Director of Land Records or by a revenue officer of a rank not lower than that of a Deputy Collector, shall be disposed of by the respective officer within a period of 90 (ninety) days from the date of the publication of this notification in the *Official Gazette*.

Subject to the provisions of sub-rules (6) and (6-A), the decision of the appellate authority shall be final. There shall be no appeal against the order of the Collector. No second appeal shall lie in any case."

By order and in the name of the Governor of Gujarat,

DIXIT K. JOSHI,
Deputy Secretary to Government.